Central Administrative Tribunal Principal Bench, New Delhi

OA No.3467/2012

New Delhi, this the 24th day of March, 2017

Hon'ble Mr. P.K. Basu, Member (A) Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

- 1. Aziz Ul Haque S/o Sh. Zamin Ul Haque R/o Type II/375, Krishi Kunj, Iari, Pusa New Delhi.
- Surender Ram S/o Sh. Baleshwar Ram R/o 1-73, Chiriya Colony, IARI, Pusa, New Delhi.
- 3. Late Mahesh Mehto
 Through Legal Heir Wife
 Smt. Ram Sakhi Devi,
 R/o 1-18, Krishi Kunj
 IARI, Pusa, New Delhi.
- Ram Rattan Poddar R/o Sh. Narsimha Poddar, R/O A-1075, Agar Nagar, Prem Nagar III Kirari Suleman Nagar, Delhi-86.
- 5. Hare Krishna Ram S/o Sh.Lal Dhari R/o I-55, Chiriya Colony, IARI, Pusa, New Delhi.
- 6. Bindeshwar Poddar S/o Sh. Agam Lal Poddar, R/ I-805, Krishi Kunj, IARI, Pusa, New Delhi.
- 7. Shiv Narayain S/o Sh. Sudama Rai R/o I-185, Chiriya Colony, IARI, Pusa, New Delhi. Applicants

(By Advocate: Mr.Adl Khan for Mr. A.K. Bajpai)

Versus

- Union of India through The Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
- 2. I.C.A.R., Through its Director, Krishi Bhawan, New Delhi.
- 3. I.A.R.I. through It's Director Pusa, New Delhi. Respondents

(By Advocate: Mr. Varum Kumar for Mr. Gagan Mathur)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A):

Proxy counsel appears on behalf of the applicant and submits that the arguing counsel is in some personal difficulty and, therefore, he is not able to present today. We find that none had appeared on behalf of the applicant on 17.01.2017, 02.03.2017 and 20.05.2016. On 08.11.2016 short adjournment was sought by proxy counsel on behalf of the applicant and again on 22.02.2017 adjournment was also sought by proxy counsel on claiming personal difficulty. It is clear that the applicant is not interested to pursue his matter and accordingly the same is dismissed in default for non-prosecution. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu) Member (A)

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